

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 2195 of 2010

(Arising out of Order-in-Appeal No. 260/2010 dated 26/07/2010 passed
by the Commissioner of Central Excise, Bangalore)

**MPS Ltd. (Formerly Macmillan
India Ltd.)**

Hmg Ambassador, 137, Residency Road,
Bangalore – 560 025

Appellant(s)

VERSUS

**Commissioner of Service Tax
Bangalore Service Tax- I**

1st To 5th Floor,
TTMC Building, Above BMTC Bus Stand,
Domlur
Bangalore - 560 071
Karnataka

Respondent(s)

Appearance:

Ms Mahalakshmi, Advocate

Mr. K.B. Nanaiah, Asst. Commr. (AR)

For the Appellant

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20321 / 2020

Date of Hearing: 12/03/2020

Date of Decision: 12/03/2020

PER : BENCH

Learned counsel for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **12/03/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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